

U.S bid for restraint on Export of Nuclear Technology by India

1435. SHRI C. JANARDHANAN:
Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to the press news on the 30th October, 1974 saying that the supply of U.S. arms to Pakistan may be made conditional on India agreeing not to part with its nuclear know-how to other nations;

(b) if so, the facts thereof; and

(c) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI BIPINPAL DAS): (a) Yes, Sir.

(b) The press report appears to be mere speculation and without any foundation.

(c) Does not arise.

Association of Re-rolling Mills

1436. SHRI TUNA ORAON:
SHRI N. E. HORO:
SHRI M. S. PURTY:
SHRI DEBENDRA NATH MAHATA:

Will the Minister of STEEL AND MINES be pleased to state:

(a) whether all the re-rolling mills are not organised under one Association;

(b) if so, the number of Associations representing the problems of the re-rolling mills at present;

(c) the names of mills, State-wise, affiliated with each of the Associations;

(d) whether these associations are not treated on equal footings by Government; and

(e) if so, the facts thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD): (a) to (e). The information is being collected and will be laid on the Table of the House.

Family Planning

1437. SHRI ARJUN SETHI: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state:

(a) whether family planning in India is an urban elite oriented; and

(b) if so, the specific steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M ISHAQUE): (a) No, Sir.

(b) Question does not arise.

खाद्य निरीक्षकों/अधिकाारियों को सजा देने के लिए विधान

1438. श्री मूल चन्द्र ठागा : क्या स्वास्थ्य और परिवार नियोजन मंत्री यह बतान की कृपा करेंगे कि :

(क) क्या सरकार ऐसा कानून बनायेगी जिसके अन्तर्गत खाद्य निरीक्षकों तथा अन्य सम्बन्ध अधिकारियों को भी अपने कर्तव्य के प्रति सतर्क न रहने की दिशा में सख्त सजा दी जा सकेगी; और

(ख) यदि हां, तो कब तक और यदि नहीं, तो इसके क्या कारण हैं ?

स्वास्थ्य और परिवार नियोजन मंत्रालय में उप-मंत्री (श्री ए० के० एम० इसहाक) (क) और (ख): खाद्य अधिमिश्रण निवारण अधिनियम, 1964 की धारा 10(9) में पहले ही यह व्यवस्था मौजूद है कि ऐसा खाद्य निरीक्षक को जो इस अधि-